

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

MA NO. 122 OF 2025 IN OA No. 34 of 2025

In the matter of:

Sunil Sharma

.....Petitioner

Versus

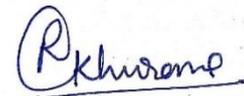
State of Haryana & Ors.

.....Respondents

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Date: 11.11.2025

Through



(Rahul Khurana, Advocate)
Counsel for Municipal Corporation Faridabad
Mobile No. 9811894060
e-mail: rkhuranalegal@gmail.com

**BEFORE THE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI**

**Misc. Application No. 122/2025
IN
OA No. 34 of 2025**

In the matter of :

Sunil Sharma

....Applicant

Versus

State of Haryana & Ors.

....Respondent

**STATUS REPORT BY WAY OF AFFIDAVIT OF
SALONI SHARMA, ADDITIONAL
COMMISSIONER, MUNICIPAL CORPORATION,
FARIDABAD ON BEHALF OF RESPONDENT NO.
3.**

MOST RESPECTFULLY SHOWETH:

I, Saloni Sharma IAS, Additional Commissioner-I on behalf of Commissioner Municipal Corporation, Faridabad being competent to file the present Action Taken Report, do hereby solemnly affirm and declare as under:

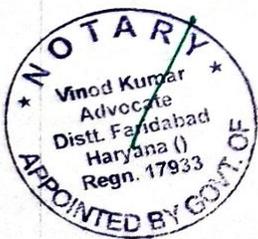
1. That the above said Misc. Application was fixed before this Hon'ble Tribunal on 28.10.2025 and on that date, the Hon'ble Tribunal passed the following which is being reproduced as under:-

"1. Written request for grant of four weeks adjournment for filing of status report has been made on behalf of respondents.

2. In the facts and circumstances of the case, request for adjournment with curtailment of period from four weeks to two weeks is allowed.

3. Status report be filed within two weeks. In case of any non-compliance, the concerned officer shall appear before this Tribunal on the date fixed to explain the reasons for non-compliance.

4. List on 12.11.2025 for further consideration".



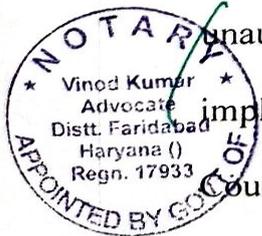
Saloni

2. That in compliance of the above said orders, Action Taken Report in the shape of an affidavit is required to be filed before this Hon'ble Tribunal for which repeated directions have been issued by the answering respondent to all the Joint Commissioner's including the Assistant Engineer's (Enforcement) to comply with the orders of this Hon'ble Tribunal in true spirit. It is pertinent to mention here that a meeting was also convened by the answering respondent on 31.10.2025 and thereafter on 08.11.2025 and strict directions have been issued in this regard. Furthermore, it was also directed that in case of non-compliance of the order passed by this Hon'ble Tribunal concerned Joint Commissioner shall remain present before the Hon'ble Commissioner with specific explanations.

3. That Joint Commissioner(B) has submitted his report mentioning therein that 15 notices have been issued to the encroachers and 2 religious structures from Shri Ram Temple (in Park near H.No. 231, Sector-22) and Temple (in Park near H.No. 512, Sector-3) have been shifted. The said structures have been mentioned in the list at Sr. No. 56 & 688 respectively as already attached with the previous affidavit. Furthermore, in compliance of the said directions, the Municipal Corporation Faridabad (Ballabgarh Zone) initiated necessary actions. Demolition notices were duly issued to the

Unauthorized religious structures on 24/10/2025, thereafter preparations for implementing the demolition were made in accordance with the Hon'ble Court's directions. However, due to significant public interference and resistance at the sites, the demolition activities could not be carried out as planned. The situation on the ground posed challenges in maintaining public peace and law and order. The report of Joint Commissioner(B) is annexed as **Annexure R-3/A**.

4. That Joint Commissioner(T) has mentioned in his report that 39 religious structures fall in NIT Zone and a public notice has been pasted on,



Sd/-

conspicuous locations of all these structures. It is to mention here that to ensure effective enforcement, a request for appointment of a Duty Magistrate was made to the Deputy Commissioner, Faridabad, vide letter No. MCF/AE(B)/2025/967 dated 08.11.2025. In response, Sh. Karan Singh Bhagoria, Joint Commissioner, Ballabgarh, was appointed as Duty Magistrate. With the help of the encroachment removal staff and with adequate police force, an encroachment removal drive was conducted on 10.11.2025, during which the following six unauthorized religious structures were removed from green belt areas:

1. Baba Amarnath Shiv Mandir, Hardware Bata Road, NIT Faridabad.
2. Hanuman Mandir near Hardware-Bata Road (near Coal ki Taal), Faridabad.
3. Durga Mandir, Bata Chowk near Two-Wheeler Market (corner temple), Faridabad.
4. Shani Dev Mandir, Neelam Bata Road, near Delite Hotel, NIT Faridabad.
5. Mata Sati Mandir/Sita Ram Hanuman Mandir, near Railway Fatak, NIT Faridabad.
6. Pipleshwar Mahadev Shani Mandir, near Mulla Hotel, 3-H Block, NIT Faridabad.



It is pertinent to mention here that a second request for appointment of Duty Magistrate has been made vide letter No. MCF/AE(B)/2025/970 dated 10.11.2025, and Joint Commissioner(T) has been appointed as Duty Magistrate for the said purpose. Encroachment removal drive will be conducted with full police presence and support of the encroachment staff on 11.11.2025 and the following four religious structures would be removed from green belt areas:

1. Peer Ka Majar, Dabua Pali Road.
2. Majar, Sohna Ballabgarh Road.
3. Peer Majar No. 2, Dabua Pali Road.
4. Hanuman Temple near FCI Godown, in front of Dua Ice Factory.

Sd/-

The report of Joint Commissioner(T) is annexed as **Annexure R-3/B**.

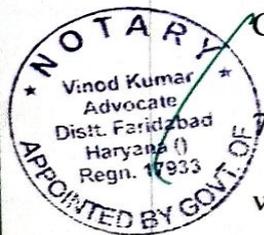
5. That the Joint Commissioner (GF) has submitted his report that no religious structure exists on the green park/belt in Greater Faridabad Zone.

The report is annexed as **Annexure R-3/C**.

6. That Joint Commissioner(F) has submitted his report mentioning therein that 44 notices have been issued to the encroachers and the notices have been pasted on conspicuous locations of all these structures. Thereafter preparations for implementing the demolition were made in accordance with the Hon'ble Court's directions. However, due to significant public interference and resistance at the sites, the demolition activities could not be carried out as planned. The situation on the ground posed challenges in maintaining public peace and law and order. It is to mention here that representatives of the concerned religious structures were called for a meeting, and after due consultation, it was mutually agreed to relocate two (02) of such structures to alternative suitable sites. Accordingly, one number of structure was completely sifted/removed and another one could not be shifted from site completely due to public opposition (Photo enclosed). The Report of the Joint

Commissioner(F) is annexed as **Annexure R-3/D**.

7. That sincere efforts are being made by the answering respondent to comply with the order passed by the Hon'ble Tribunal as the matter is related to the removal of religious structure, resistance had to be faced by the concerned Joint Commissioners, furthermore, the Joint Commissioner(B) & (F) have further mentioned in their report that due to in-adequate police force, demolition plan could not be implemented. however it has been assured by the Senior Officers that proper police force as sought will be provided as and when required. The answering respondent hold this Hon'ble Tribunal in the



Sd/-

highest esteem and can never think of disobeying the order passed by this Hon'ble Tribunal. It is humbly submitted Participation of Public/RWA is being impressed to get the idols shifted to appropriate place so that public resistance can be mitigated and issues can be resolved forever by avoiding such occurrence by residents. This exercise is time taking exercise but effective and appears as most appropriate. In view of the submissions made herein above, it is, therefore humbly prayed before this Hon'ble Tribunal to provide three months' more time to comply with the order and submit the report.

Present status report is being submitted for consideration of this Hon'ble Tribunal



VERIFICATION

Sd/-
Deponent

Verified at Faridabad onthat the contents of above status report are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

Sd/-
Deponent

I know the Deponent and He/She
Signed Print. His/Her Thumbs
Impression in My Presence

ATTESTED AS IDENTIFIED

h
Notary Faridabad (Haryana)

11 NOV 2025



Municipal Corporation, Faridabad
B.K. Chowk N.I.T Faridabad -121001, Haryana-India
Tel. : 0129-2411649, 2411664, 2415549
Fax : 0129-2416465



From

Joint Commissioner (B),
Municipal Corporation
Faridabad

To

Commissioner,
Municipal Corporation,
Faridabad.

Memo No : MCF/JCB/2025/3735-SPL

Dated : 10/11/2025

Subject: **Submission of Additional Status Report in compliance with directions of the Hon'ble National Green Tribunal in O.A. No. 34 of 2025 titled "Sunil Sharma Vs. State of Haryana & Ors."**

In compliance with the directions issued by the Hon'ble National Green Tribunal (Principal Bench, New Delhi) in the matter of *Sunil Sharma Vs. State of Haryana & Ors.* (O.A. No. 34 of 2025), the following actions and developments are respectfully submitted for your kind information and record:

1. The Hon'ble Tribunal had directed the Municipal Corporation, Faridabad to file an updated status report regarding the removal of unauthorized religious structures/encroachments situated on public land, particularly on public parks, green belts, and open spaces within the jurisdiction of the Corporation.
2. In pursuance of the said directions, the Municipal Corporation Faridabad initiated the necessary actions. Demolition notices were prepared and formally issued to the concerned unauthorized religious structures on 24/10/2025.
3. Preparations for implementing the demolition were made in accordance with the Hon'ble Tribunal's directions. However, during execution, significant public interference and resistance were encountered at several sites, which made it difficult to proceed with the demolition without risking disturbance to public peace and law and order.
4. After consultation with the law enforcement authorities, it was considered prudent to temporarily defer the demolition drive until adequate police protection and security arrangements could be ensured. The Corporation remains fully committed to implementing the Hon'ble Tribunal's order in its true spirit as soon as proper arrangements are in place.



Municipal Corporation, Faridabad

B.K. Chowk N.I.T Faridabad -121001, Haryana-India
Tel. : 0129-2411649, 2411664, 2415549
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5. Subsequently, representatives of the concerned religious structures were invited for a meeting, and after due consultation, it was mutually agreed to relocate two (02) of such structures to alternative suitable sites. Accordingly, two (02) religious structures were successfully shifted from the green belt area on 10/11/2025. Details of the same have been enclosed as Annexure R-2.
6. Further, a comprehensive record of all identified unauthorized religious structures and encroachments on public parks and open areas has been compiled, including their location, nature, and current status. The same is enclosed as Annexure R-1 for reference.
7. Additionally, in compliance with the directions received from the Director General, Urban Local Bodies, Haryana, the details of this case and the compliance measures have been publicly displayed through hoardings installed at the Municipal Corporation Faridabad (Ballabgarh Zone). Photographs evidencing the same have been attached along with Annexure R-1.
8. The Additional Status Report by way of Affidavit has accordingly been prepared and submitted before the Hon'ble National Green Tribunal for its kind perusal.

It is respectfully submitted that all necessary actions are being undertaken to ensure full compliance with the Hon'ble Tribunal's orders and to address the issue of unauthorized encroachments in accordance with the provisions of the Haryana Municipal Corporation Act, 1994.

This is submitted for your kind information and necessary directions, please.

Joint Commissioner (B)
Municipal Corporation,
Faridabad

Enclosures:

1. Annexure R-1 – Details of unauthorized religious structures/encroachments.
2. Annexure R-2 – Details of structures shifted from green belt area on 10/11/2025.
3. Photographs of hoardings displayed at MCF Building (Ballabgarh Zone).



Municipal Corporation, Faridabad

B.K. Chowk N.I.T Faridabad -121001, Haryana-India

Tel. : 0129-2411649, 2411664, 2415549

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CC :-

1. DA, MCF for information please.

From,

Joint Commissioner (B),
Municipal Corporation,
Faridabad

To,

District Attorney,
Municipal Corporation,
Faridabad

Memo No. MCF/JCB/2025/ 3698
Dated: 27-10-25

Sub: O.A. No.-34, Sunil Sharma Vs State of Haryana and Ors.

In context to the subject cited matter, it is intimated that compliance report pertaining to the said matter was previously forwarded to District Attorney, Municipal Corporation Faridabad vide this office memo no MCF/JCB/2025/3451 dated 17/07/2025. A copy of same is attached herewith for information and necessary action.

Furthermore, in compliance with the Hon'ble Court's order regarding the demolition of unauthorised religious structure, demolition notices were duly issued and necessary preparations were made by the Municipal Corporation Faridabad to implement the directive. However, due to significant public interference and resistance at the sites, the demolition activity could not be carried out as planned. The situation posed serious challenges to maintain public order and peace in the areas.

In view of the prevailing circumstances, it was deemed prudent to defer the action temporarily to prevent any law-and-order issues, The Municipal Corporation Faridabad remains committed to implement the Hon'ble Court's order in full and will proceed with the demolition once adequate security arrangements and preventive measures are in place to ensure safe and peaceful execution of the directive

Encls : As Above.

Joint Commissioner (B),
Municipal Corporation,
Faridabad.

Memono- MCF/ENF/2025/799
Dated -24/10/2025

"सार्वजनिक सूचना"

सर्वसाधारण को सूचित किया जाता है कि माननीय सर्वोच्च न्यायालय द्वारा भारत संघ बनाम गुजरात राज्य एवं अन्य विशेष अपील (सी) संख्या 8519/2006 में दिनांक 29.09.2009 को पारित आदेश के अनुसार यह निर्देशित किया गया है कि उक्त तिथि के बाद किसी भी सार्वजनिक सड़क, पार्क या अन्य सार्वजनिक स्थलों पर मंदिर, चर्च, मस्जिद, गुरुद्वारा आदि के रूप में कोई भी अनाधिकृत निर्माण नहीं किया जाएगा और न ही इसकी अनुमति दी जाएगी।

दिनांक 31.01.2018 के आदेश द्वारा कार्यान्वयन की निगरानी एवं रिपोर्ट प्रस्तुत करने के निर्देशों के अनुपालन में मामलों को प्रभावी रूप से निपटाने हेतु संबंधित उच्च न्यायालय को प्रेषित किया गया है। उपरोक्त उच्चतम न्यायालय के आदेशों के अनुपालन में यह निर्देशित किया जाता है कि कोई भी अनाधिकृत धार्मिक निर्माण जैसे कि स्ट्रक्चर / भवन, जो सरकारी भूमि, ग्रीन बेल्ट, सरकारी पार्क, सड़क, फुटपाथ आदि पर स्थित हैं, उन्हें तुरंत प्रभाव से स्वयं हटा लिया जाए अन्यथा, सक्षम प्राधिकारी द्वारा उन्हें विधिक कार्रवाई करते हुए तोड़-फोड़ कर हटाया जाएगा, जिसकी संपूर्ण जिम्मेदारी संबंधित संस्था के प्रबंधन एवं अनुयायियों की होगी।

इसके अतिरिक्त, संबंधित व्यक्तियों के विरुद्ध दंडात्मक कार्रवाई एवं न्यायालय के आदेशों की अवमानना की प्रक्रिया भी प्रारंभ की जाएगी।

~~संयुक्त~~ आयुक्त
नगर निगम फरीदाबाद
बल्लबगढ़ जोन।



From

Joint Commissioner (B)
Municipal Corporation,
Faridabad.

To

District Attorney,
Municipal Corporation,
Faridabad.

Memo No : MCF/JCB/2025/3451

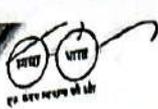
Dated : 17-7-2025

Sub : OA No.-34. Sunil Sharma Vs State of Haryana and Ors.

In context to the subject cited matter, the requisite information is as under :-

Sr. No	District Name	MC Name	Unauthorized construction in the name of Temple, Church, Mosque or Gurudwara etc. on public street, public park or other public place belonging to The municipality	Detail of religious place along with total area occupied by them (Sq. m)	Dates from which these construction Are Established	What legal action has been initiated for removal of said illegal encroachment along with detail	Timeframe for the removal of illegal encroachment
01	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Shri Ram Temple	Park Near H. No 231/22 (9.2 Sq m) approx.	2000	NIL	In due course of time
02	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Shri Mahadev Temple	Park Near H. No 1115/23A (140 Sq m) approx.	2010	NIL	In due course of time
03	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Shri Radha Krisan Temple & Shri Guru Singh Sahib Gurudwara	Deendayal Park (Big Park) Sec- 22-23 (238 Sq m) approx.	1990	NIL	In due course of time

04	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Shri Neelkanth Temple	Park near H. No 1736 Sector 23A (272 Sq m) approx.	2001	NIL	In due course of time
05	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Temple	Park Near H. no 512/3 (9.2 Sq m) approx.	2015	NIL	In due course of time
06	Faridabad	Municipal Corporation Faridabad	Temple	Park Near H. no 5220/3 (9.2 Sq m) approx.	2020	NIL	In due course of time
07	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Shri Shiv Temple	Park Near H. no 6110/3 (104 Sq m) approx.	2018	NIL	In due course of time
08	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Shri Ram Temple	Park Near H.no 215/3 (27.8 Sq m) approx.	2018	NIL	In due course of time
09	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Temple	Park Near H. no 6467/3 (41 Sq m) approx.	2015	NIL	In due course of time
10	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Temple	Park Near H. no 3007/3 (148 Sq m) approx.	2010	NIL	In due course of time
11	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Store, Shri Shani Dev Temple	Khasr No :131/3&4 Tirkha Colony Park (148 Sq m) approx.	2019	NIL	In due course of time
12	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Shiv Parvati Temple	Hardware to Sohna T-point greenbelt near Indian Oil Petrol pump (186 Sq m) approx	2023	NIL	In due course of time



13	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Shri Hanuman Temple	Hardware to Sohna T-point greenbelt in front of deendyal park (58 Sq m) approx.	1970	NIL	In due course of time
14	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Temple	Hardware to Sohna T-point greenbelt in front of plot no 151 sector 24 (37 Sq m) approx.	2019	NIL	In due course of time
15	Faridabad (Ballabgarh Zone)	Municipal Corporation Faridabad	Masjid	Hardware to Sohna T-point greenbelt in front of plot no 153 sector 24 (37 Sq m) approx.	2020	NIL	In due course of time

Furthermore, directions were issued by the Director General, Urban Local Bodies, Haryana, to place the hoarding of information related to the connected case on the municipal office building.

It is submitted that the hoarding of the same has been placed on the Municipal Corporation Faridabad, Ballabgarh Zone, building in compliance with the aforementioned directions. A photograph of the same is attached herewith for your kind information and necessary action.

Joint Commissioner (B)
Municipal Corporation,
Faridabad.

NOTE : The sector are won't have any khasra number assigned. The 14 out of 15 parks of ballabgarh zone falls in sector area except sr. no-14, khasra number for the same has been mentioned in the above information.

“सार्वजनिक सूचना”

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उच्च आदेशों के पालन में सरकारी भूमि, ग्रीन बेल्ट सरकारी पार्क, सड़क, फुटपाथ इत्यादि पर बने अवैध संस्थान स्ट्रक्चर, भवन आदि को तुरंत प्रभाव में हटा लें अन्यथा संबंधित सक्षम प्राधिकारी द्वारा कानूनी कार्रवाई करते हुए उपरोक्त भवनों को तोड़-फोड़ कर हटा दिया जाएगा, जिसमें होने वाले हजां खर्चा के लिए उपरोक्त संस्थानों को चलाने वाले अनुयायी स्वयं जिम्मेवार होंगे। इसके अतिरिक्त संबंधित के विरुद्ध दंडात्मक एवं न्यायालय के आदेश की अवमानना की कार्रवाई भी अमल में लाई जाएगी।

आयुक्त, नगर निगम
फरीदाबाद

Report of Ballabgarh Zone pertains to OA No. 34 of 2025-Sunil Sharma V/s State of Haryana & Ors.

Sr. No	Point	Reply	Unauthorized construction in the name of	Remarks, if any
01	Notice issued	15		
02	Encroachment Removed	00		
03	Religious structure shifted.	02	<p>1. Shri Ram Temple (in park near H. No. 231 Sec-22 Shifted on 10/11/2025)</p> <p>2. Temple (in park near H. No. 512 Sec-03 Shifted on 10/11/2025))</p>	 

Joint Commissioner (B),
Municipal Corporation,
Faridabad.



Municipal Corporation, Faridabad
B.K. Chowk N.I.T Faridabad -121001, Haryana-India
Tel. : 0129-2411649, 2411664, 2415549
Fax : 0129-2416465



From

Joint Commissioner (T)
Municipal Corporation, Faridabad

To:

Commissioner
Municipal Corporation, Faridabad

Memo No.: MCF/JCT/2025/570

Dated: 11/11/2025

Subject: Submission of Additional Compliance Report in the matter of O.A. No. 34 of 2025 titled “Sunil Sharma Vs. State of Haryana & Ors.” for NIT and Badkhal Zones

In compliance with the directions issued by the Hon’ble National Green Tribunal (Principal Bench, New Delhi) in O.A. No. 34 of 2025 titled “Sunil Sharma Vs. State of Haryana & Ors.”, the following status and actions taken by the Municipal Corporation, Faridabad (NIT and Badkhal Zones) are respectfully submitted for your kind information and record

2. A status report dated 21.07.2025 was earlier filed by the Commissioner, MCF seeking time for submission of a further report regarding compliance with the Hon’ble Tribunal’s directions concerning green parks/green belts, other than the land in question, and for removal of encroachments from the same.
3. A list of 39 religious structures falling within the jurisdictional green belts/parks was prepared. General notices (*Sarvajanik Soochna*) were issued and pasted on conspicuous locations of all these structures between 11.07.2025 and 14.07.2025 (**copies enclosed as Annexure-1**). Information was also uploaded on the official MCF website, and a hoarding of the public notice was placed on the MCF office building (copy attached).
4. Meetings were held with local representatives and residents to sensitize them regarding NGT directions and to encourage voluntary removal/relocation of structures. However, limited response was received and voluntary action could not be achieved in most cases.
5. To ensure effective enforcement, a request for appointment of a Duty Magistrate was made to the Deputy Commissioner, Faridabad, vide letter No. MCF/AE(B)/2025/967 dated 08.11.2025. In response, Sh. Karan Singh Bhagoria, Joint Commissioner, Ballabgarh, was appointed as Duty Magistrate. With the help of the encroachment removal staff and with adequate police force, an encroachment removal drive was



Municipal Corporation, Faridabad
B.K. Chowk N.I.T Faridabad -121001, Haryana-India
Tel. : 0129-2411649, 2411664, 2415549
Fax : 0129-2416465



conducted on 10.11.2025, during which the following six unauthorized religious structures were removed from green belt areas:

1. Baba Amarnath Shiv Mandir, Hardware Bata Road, NIT Faridabad.
 2. Hanuman Mandir near Hardware-Bata Road (near Coal ki Taal), Faridabad.
 3. Durga Mandir, Bata Chowk near Two Wheeler Market (corner temple), Faridabad.
 4. Shani Dev Mandir, Neelam Bata Road, near Delite Hotel, NIT Faridabad.
 5. Mata Sati Mandir/Sita Ram Hanuman Mandir, near Railway Fatak, NIT Faridabad.
 6. Pipleshwar Mahadev Shani Mandir, near Mulla Hotel, 3-H Block, NIT Faridabad.
6. A second request for appointment of Duty Magistrate was made vide letter No. MCF/AE(B)/2025/970 dated 10.11.2025, and the undersigned has been appointed as Duty Magistrate for the purpose. Encroachment removal drive will be conducted with full police presence and support of the encroachment staff on 11.11.2025 and the following four religious structures would be removed from green belt areas:

1. Peer Ka Majar, Dabua Pali Road.
2. Majar, Sohna Ballabhgarh Road.
3. Peer Majar No. 2, Dabua Pali Road.
4. Hanuman Temple near FCI Godown, in front of Dua Ice Factory.

Thus, a **total of ten religious/encroaching structures in green belts** would have been removed from NIT and Badkhal Zones by the time of filing of the status report. Details of these structures with before and after photographs are enclosed as *Annexure-2*.

7. The remaining identified structures are being processed for removal in a phased manner under law, in coordination with police authorities and local administration. Efforts are ongoing to ensure compliance with NGT directions in letter and spirit. All relevant information is also being displayed on MCF's official website and public notice boards.

This is submitted for your kind information and necessary directions, please.


 Joint Commissioner (T),
 Municipal Corporation, Faridabad

Annexure-1

MUNICIPAL CORPORATION, FARIDABAD
B.K. Chowk N.I.T Faridabad - 121001, Haryana India
Tel. : 0129 2411649, 2411664, 2415549

“सार्वजनिक सूचना”

सर्व साधारण को सूचित किया जाता है कि माननीय सर्वोच्च न्यायालय ने भारत संघ बनाम गुजरात राज्य एवं अन्य के रूप में विशेष अपील (सी) संख्या 8519/2006 में पारित दिनांक 29.09.2009 के आदेश के तहत निर्देश दिया कि उस तिथि के बाद सार्वजनिक सड़कों, सार्वजनिक पार्कों या सार्वजनिक स्थानों आदि पर मंदिर, चबू, मस्जिद या गुरुद्वारा आदि के नाम पर कोई अनाधिकृत निर्माण नहीं किया जाएगा या अनुमति नहीं दी जाएगी और प्रारंभिक रूप से रिपोर्ट मांगने और कार्यान्वयन की निगरानी के बाद दिनांक 31.01.2018 के आदेश के तहत मामलों को प्रभावी तरीके से अपने आदेशों के कार्यान्वयन को सुनिश्चित करने के लिए संबंधित उच्च न्यायालय को भेज दिया है।

उच्च आदेशों के पालन में सरकारी भूमि, ग्रीन बेल्ट सरकारी पार्क, सड़क, फुटपाथ इत्यादि पर बने अवैध संस्थान स्ट्रक्चर, भवन आदि को तुरंत प्रभाव में हटा लें अन्यथा संबंधित सक्षम प्राधिकारी द्वारा कानूनी कार्रवाई करते हुए उपरोक्त भवनों को तोड़-फोड़ कर हटा दिया जाएगा, जिसमें होने वाले हर्जा खर्चा के लिए उपरोक्त संस्थानों को चलाने वाले अनुयायी स्वयं जिम्मेवार होंगे। इसके अतिरिक्त संबंधित के विरुद्ध दंडात्मक एवं न्यायालय के आदेश की अवमानना की कार्रवाई भी अमल में लाई जाएगी।

आर्युदास, नगर निगम
फरीदाबाद

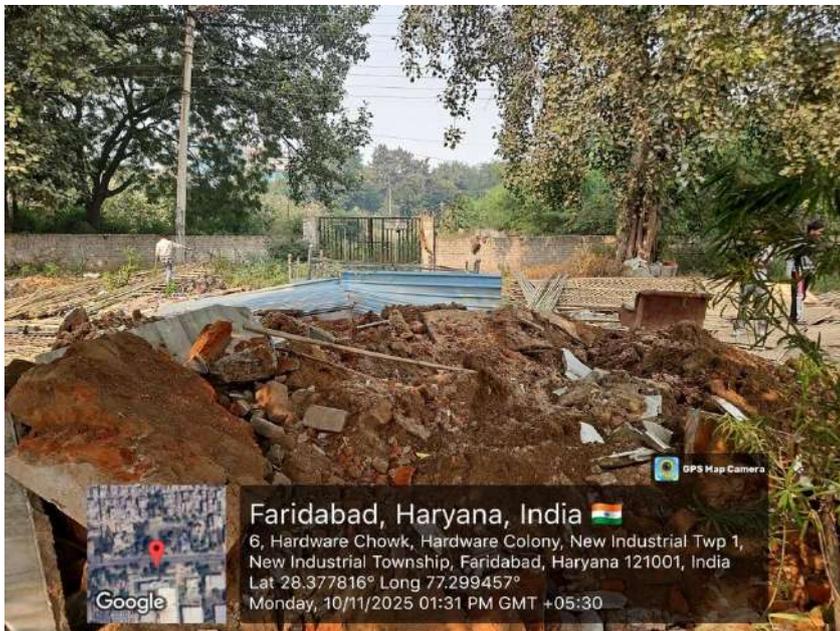
REF: 10784/06/2025/198/C/167/16

1. Baba Amarnath Shiv Mandir, Hardware Bata Road, NIT Faridabad

Before



After



2. Hanuman Mandir near Hardware-Bata Road (near Coal ki Taal), Faridabad.

Before



After

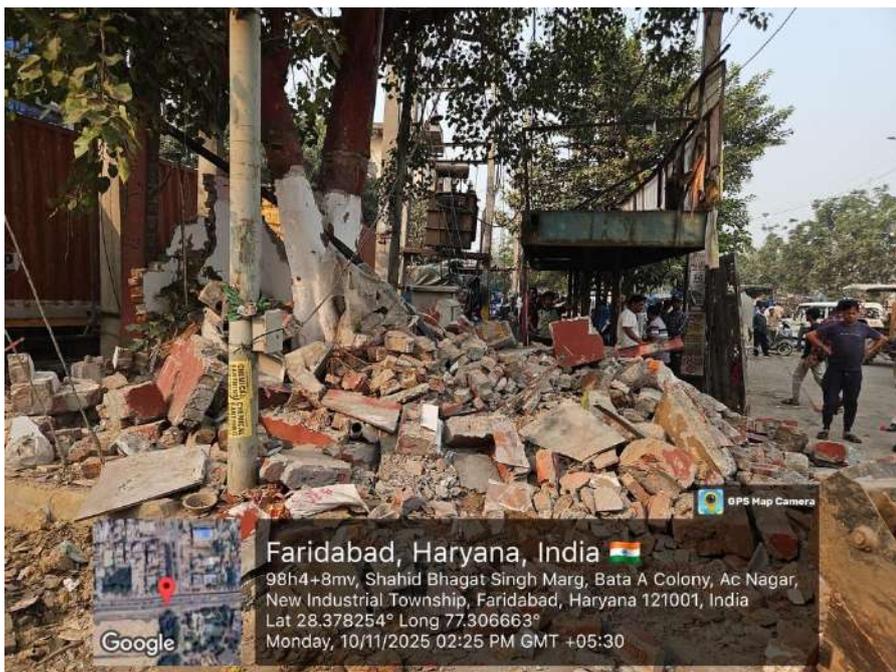


3. Durga Mandir, Bata Chowk near Two Wheeler Market (corner temple), Faridabad.

Before



After



4. Shani Dev Mandir, Neelam Bata Road, near Delite Hotel, NIT Faridabad.

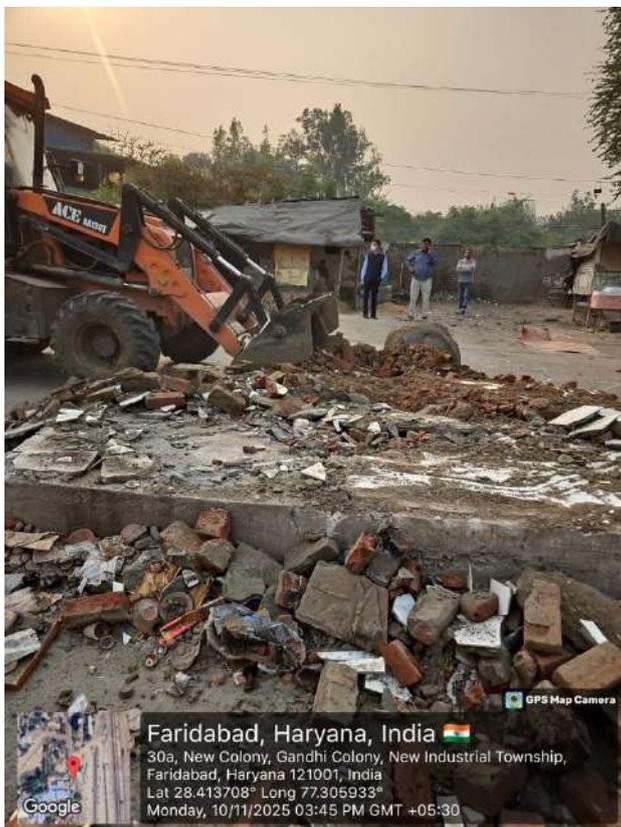
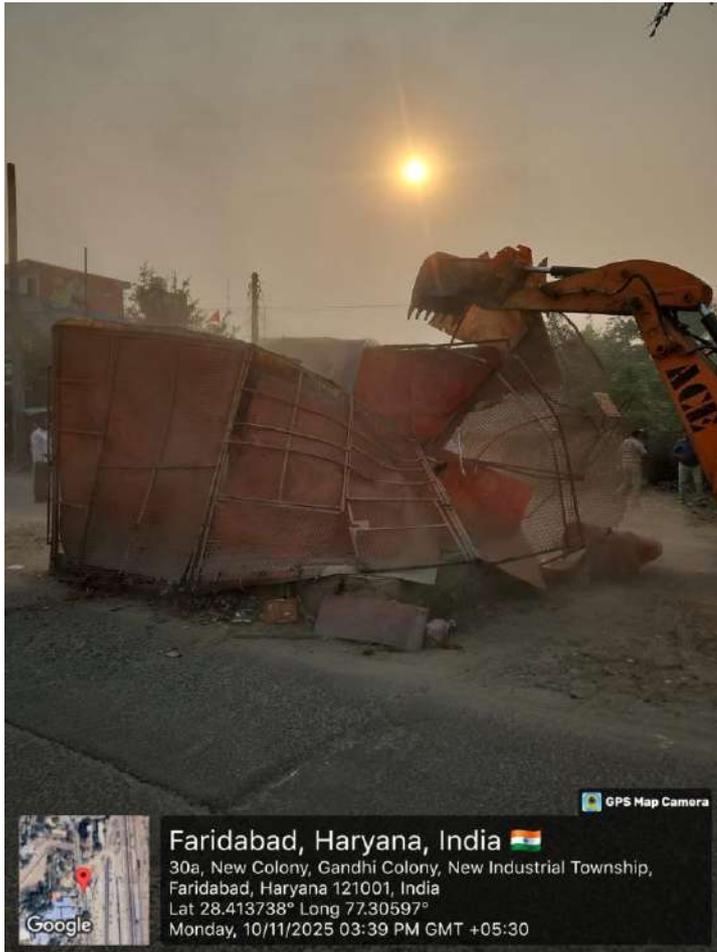
Before



After



- 5. Mata Sati Mandir/Sita Ram Hanuman Mandir, near Railway Fatak, NIT Faridabad.



6. Pipleshwar Mahadev Shani Mandir, near Mulla Hotel, 3-H Block, NIT Faridabad.





Municipal Corporation, Faridabad
B.K. Chowk, N.T. Faridabad - 121001, Haryana-India
Tel: 0129 241649, 241664, 2416549
Fax: 0129 2416465

OFFICE NOTE

रिपोर्ट की जाती है कि माननीय आयुक्त महोदय द्वारा एन.जी.टी. कोर्ट में दायर शपथ पत्र के साथ संलग्न Annexure-R/1 की सूची में उल्लेखित वार्ड संख्या 28, 34, 38 एवं 44 में जांच के दौरान यह पाया गया कि उक्त वार्डों में नगर निगम की भूमि पर पार्क/ग्रीन बेल्ट पर कोई मंदिर अथवा धार्मिक संरचना विद्यमान नहीं है।
अतः उक्त संबंध में रिपोर्ट माननीय सयुक्त आयुक्त महोदय की सेवा में प्रस्तुत है।

Kops II

[Signature]
10/11/25

[Signature]
10/11/25

[Signature]
10/11/25

Devender (J.E)

JC (G.F.)
25/11
10/11/2025

R/C

[Signature]
R.C. 10/11/2025

Ld. JC (G.F.)
[Signature]

[Signature]
10-11-25

Joint Commissioner
Municipal Corporation Faridabad
Chandawali Zone

D.A.

[Signature]
10/11/25

[Signature]
10/11/25

LA



Municipal Corporation, Faridabad

B.K. Chowk N.I.T.– 121001, Haryana-India
Tel. : 0129-2411649, 2411664 Faridabad, 2415549



From

Joint Commissioner (F),
Municipal Corporation,
Faridabad.

To

District Attorney,
Municipal Corporation,
Faridabad.

Memo No. MCF/JC(F)/2025/1855

Dated: 10.11.2025

Subject: Submission of Additional Status Report in compliance with directions of the Hon'ble National Green Tribunal in O.A. No. 34 of 2025 titled "Sunil Sharma Vs. State of Haryana & Ors."

In compliance with the directions issued by the Hon'ble National Green Tribunal (Principal Bench, New Delhi) in the matter of Sunil Sharma Vs. State of Haryana & Ors. (O.A. No. 34 of 2025), the following actions and developments are respectfully submitted for your kind information and record: -

1. The Hon'ble Tribunal had directed the Municipal Corporation, Faridabad to file an updated status report regarding the removal of unauthorized religious structures/encroachments situated on public land, particularly on public parks, green belts, and open spaces within the jurisdiction of the Corporation.
2. In pursuance of the said directions, the Municipal Corporation Faridabad initiated the necessary actions. Demolition notices were prepared and formally issued to the concerned unauthorized religious structures on 11/07/2025.
3. Preparations for implementing the demolition were made in accordance with the Hon'ble Tribunal's directions. However, during execution, significant public interference and resistance were encountered at several sites, which made it difficult to proceed with the demolition without risking disturbance to public peace and law and order.
4. After consultation with the law enforcement authorities, it was considered prudent to temporarily defer the demolition drive until adequate police protection and security arrangements could be ensured. The Corporation remains fully committed to implementing the Hon'ble Tribunal's order in its true spirit as soon as proper arrangements are in place.
5. Subsequently, representatives of the concerned religious structures were invited for a meeting, and after due consultation, it was mutually agreed to relocate two (02) of such structures to alternative suitable sites. Accordingly, one number of structure is completely sifted/removed and another one has been shifted from site but not completely due to public opposition (Photo enclosed). In additionally it is informed that the for regarding shifting of one number of religious structures located at near Palla Power House colony old Sher Shah Suri Road but due to non-appointment of Duty Magistrate as well non availability of police force, operation of shifting cannot be done.

6. Further, a comprehensive record of all identified unauthorized religious structures and encroachments on public parks and open areas has been compiled, including their location, nature, and current status. The same is enclosed as Annexure R-1 for reference.
7. Additionally, in compliance with the directions received from the Director General, Urban Local Bodies, Haryana, the details of this case and the compliance measures have been publicly displayed through hoardings installed at the Municipal Corporation Faridabad (Old Faridabad Zone). Photographs evidencing the same have been attached along with Annexure R-1.
8. The Additional Status Report by way of affidavit has accordingly been prepared and submitted before the Hon'ble National Green Tribunal for its kind perusal.

It is respectfully submitted that all necessary actions are being undertaken to ensure full compliance with the Hon'ble Tribunal's orders and to address the issue of unauthorized encroachments in accordance with the provisions of the Haryana Municipal Corporation Act, 1994.

This is submitted for your kind information and necessary directions, please.

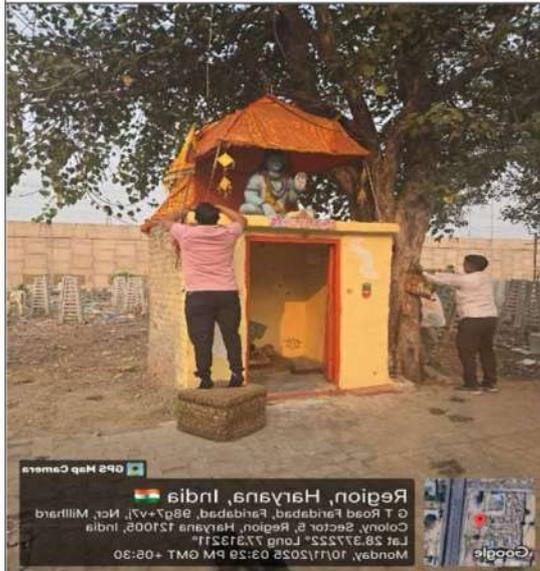
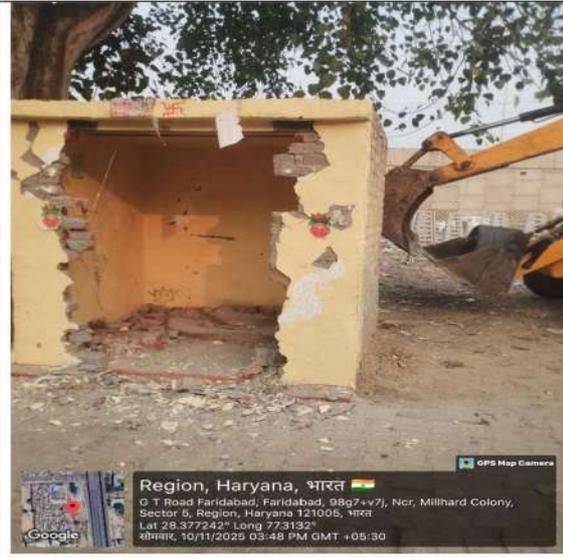
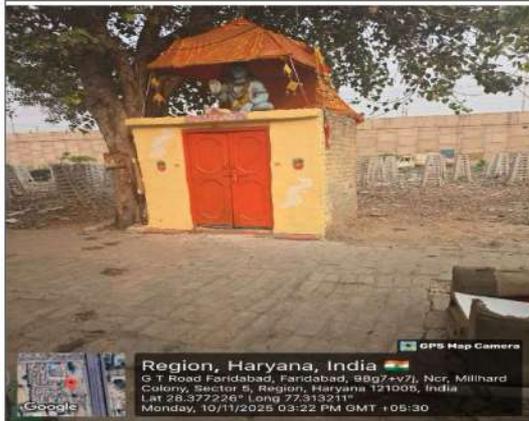

 Joint Commissioner (F)
 Municipal Corporation,
 Faridabad

Enclosures:

1. Annexure R-1 – Details of unauthorized religious structures/encroachments.
2. Annexure R-2 – Details of structures shifted from green belt area on 10/11/2025.
3. Photographs of hoardings displayed at MCF Building (Old Faridabad Zone).

CC :-

Commissioner, Municipal Corporation, Faridabad for information please.







Municipal Corporation, Faridabad

B.K. Chowk N.I.T.- 121001, Haryana-India
Tel. : 0129-2411649, 2411664 Faridabad, 2415549



From

Joint Commissioner (F),
Municipal Corporation,
Faridabad.

To

District Attorney,
Municipal Corporation,
Faridabad.

Memo No. MCF/JCF/2025/1734

Dated: **27.10.2025**

Subject: OA No. 34 of 2025- Sunil Sharma Vs. State of Haryana & Ors.

In reference to the subject cite above, the brief facts are submitted as under:-

Sr. No.	Total No. of unauthorized construction in the name of Temple, Church, Mosque or Gurudwara etc. on public street, public park or other public place belonging to the Municipality.	Total No. of Notices served
1	44	44

In addition to the above, it is intimated that 2 No. of ATR were sent to your good office vide Memo No. MCF/JCF/2025/1731 dated 27.10.2025 (**copy enclosed**).

This is submitted foru your kind perusal and necessary action.

Joint Commissioner (F),
Municipal Corporation,
Faridabad.

CREATE NEW PROPERTY ID
CORRECTION IN PROPERTY ID:
PROPERTY DETAILS
OWNER DETAILS, MOBILE NO ETC.
CONTACT HANUMAN CSC CENTER
NEAR AXIS BANK, HUDA MARKET
SECTION 16, FARIDABAD
977221438



MUNICIPAL CORPORATION, FARIDABAD

B.K. Chowk, N.I.T. Faidabad-121001, Haryana-India

Tel: 0129-2411649, 2411664, 2415549 | Fax : 0129-2416465

"सार्वजनिक सूचना"

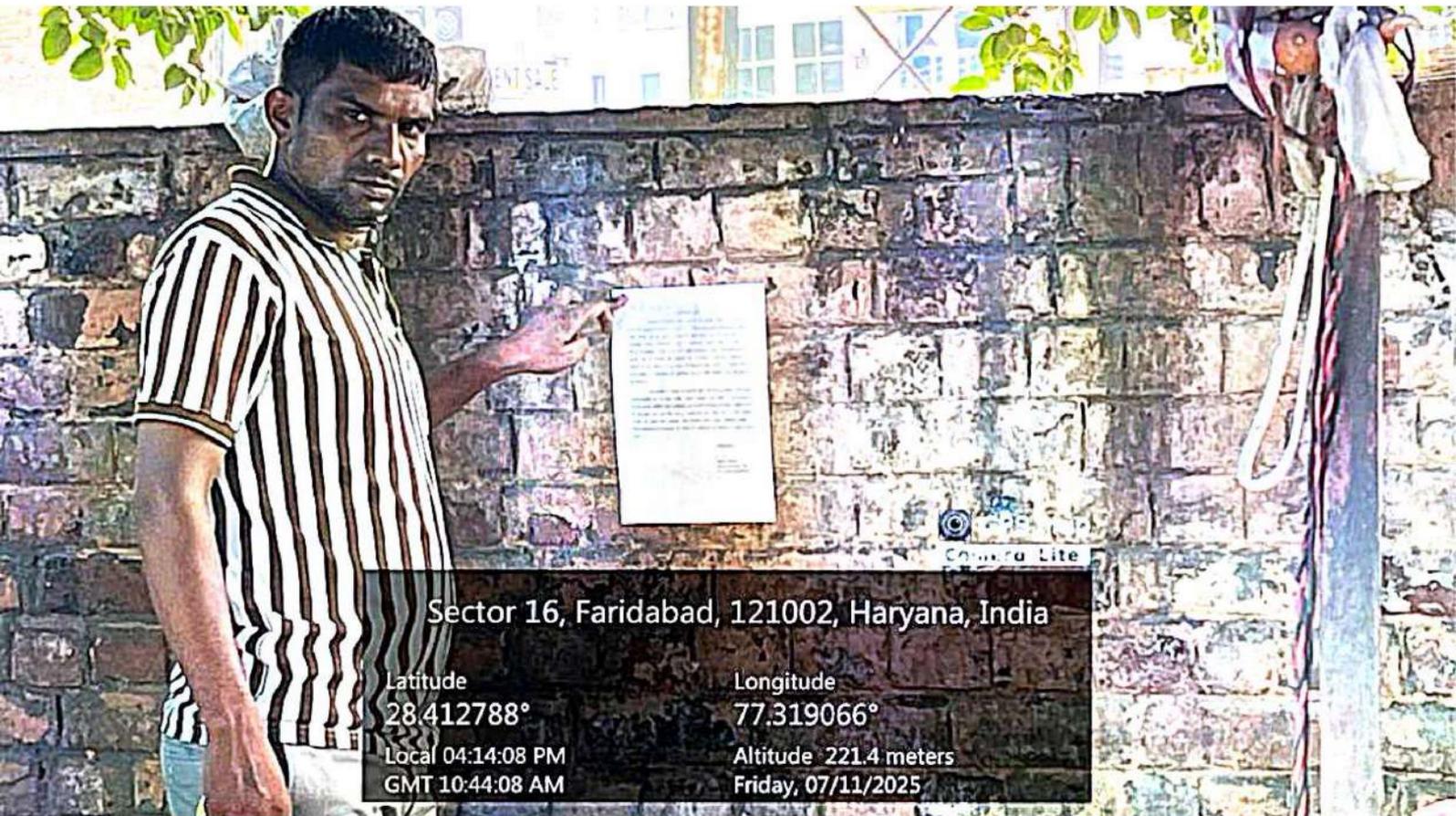
सर्वसाधारण को सूचित किया जाता है कि माननीय सर्वोच्च न्यायालय द्वारा भारत संघ बनाम गुजरात राज्य एवं अन्य, विशेष अपील (सी) संख्या 8519/2006 में दिनांक 29.09.2009 को पारित आदेश के अनुसार यह निर्देशित किया गया है कि उक्त तिथि के बाद किसी भी सार्वजनिक सड़क, पार्क या अन्य सार्वजनिक स्थलों पर मंदिर, चर्च, मस्जिद, गुरुद्वारा आदि के रूप में कोई भी अनाधिकृत निर्माण नहीं किया जाएगा और न ही इमकी अनुमति दी जाएगी।

दिनांक 31.01.2018 के आदेश द्वारा कार्यान्वयन की निगरानी एवं रिपोर्ट प्रस्तुत करने के निर्देशों के अनुपालन में, मामलों को प्रभावी रूप से निपटाने हेतु संबंधित उच्च न्यायालय को प्रेषित किया गया है।

उपरोक्त उच्चतम न्यायालय के आदेशों के अनुपालन में, यह निर्देशित किया जाता है कि कोई भी अनाधिकृत धार्मिक निर्माण जैसे कि स्टुक्चर/भवन, जो सरकारी भूमि, ग्रीन बेल्ट, सरकारी पार्क, सड़क, फुटपाथ आदि पर स्थित है, उन्हें तुरंत प्रभाव से स्वयं हटा लिया जाए। अन्यथा, सक्षम प्राधिकारी द्वारा उन्हें विधिक कार्रवाई करते हुए तोड़-फोड़ कर हटाया जाएगा, जिसकी संपूर्ण जिम्मेदारी संबंधित संस्था के प्रबंधन एवं अनुयायियों की होगी।

इसके अतिरिक्त, संबंधित व्यक्तियों के विरुद्ध दंडात्मक कार्रवाई एवं न्यायालय के आदेशों की अवमानना की प्रक्रिया भी प्रारंभ की जाएगी।

आयुक्त
नगर निगम फरीदाबाद



Sector 16, Faridabad, 121002, Haryana, India

Latitude
28.412788°

Local 04:14:08 PM
GMT 10:44:08 AM

Longitude
77.319066°

Altitude 221.4 meters
Friday, 07/11/2025



Lala Lajpat Rai Marg, Sector 16, Faridabad,
121002, Haryana, India

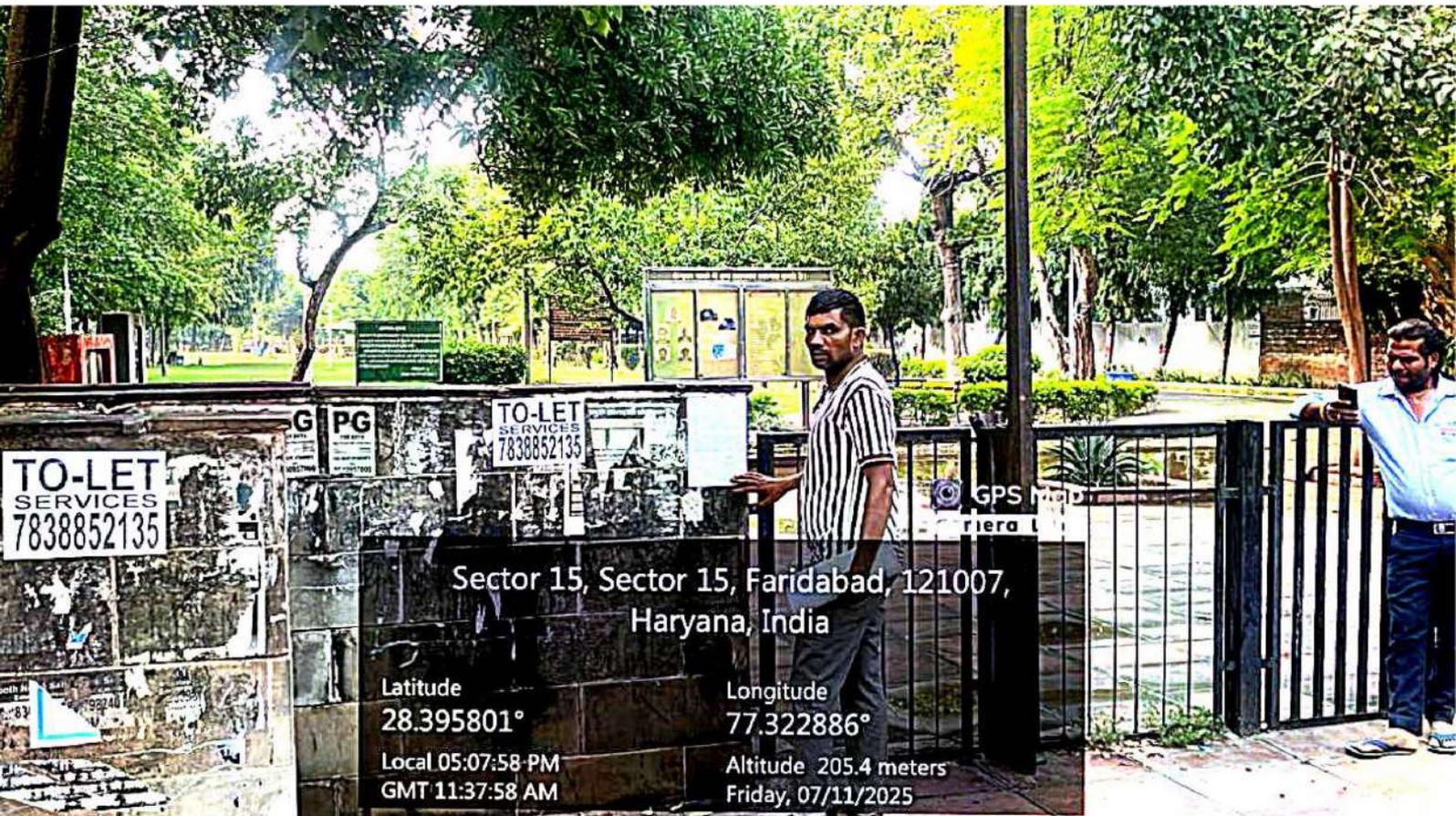
Latitude
28.412584°

Longitude
77.318307°

Local 04:19:22 PM
GMT 10:49:22 AM

Altitude 209.5 meters
Friday, 07/11/2025

© GPS Map
Camera Lite



Sector 15, Sector 15, Faridabad, 121007,
Haryana, India

Latitude
28.395801°

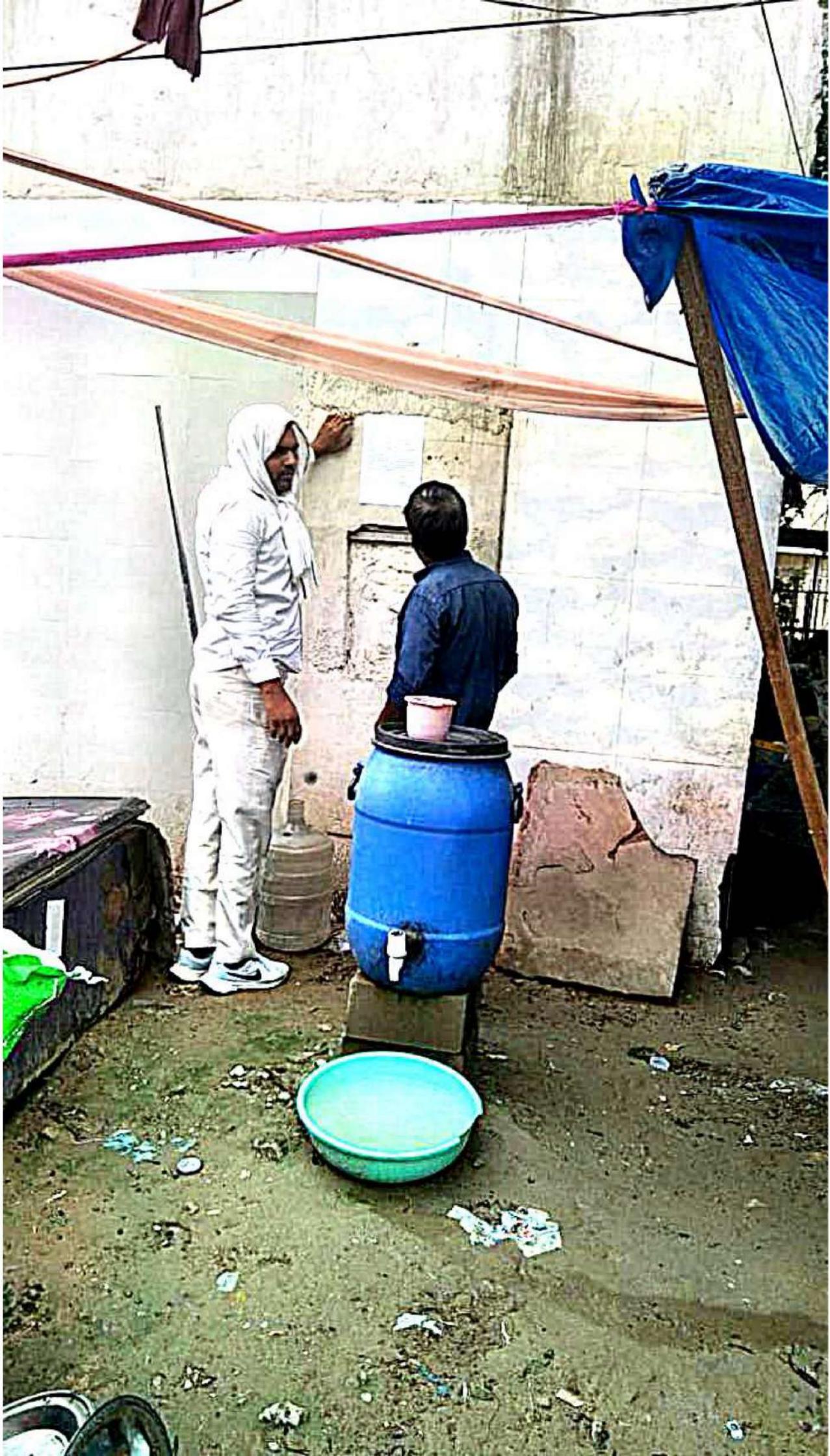
Local 05:07:58 PM
GMT 11:37:58 AM

Longitude
77.322886°

Altitude 205.4 meters
Friday, 07/11/2025

GPS Map
Faridabad









Sector 15, Faridabad, 121007, Haryana, India

Latitude
28.395435°

Longitude
77.322444°

Local 05:10:26 PM
GMT 11:40:26 AM

Altitude 215.5 meters
Friday, 07/11/2025



को
भाशीर्वाद
यी बनायें।



पार्षद-पद प्रत्याशी



फरीदाबाद नगर निगम
M.C.F. FARIDABAD HARYANA INDIA

दिनांक 27.05.2025

सार्वजनिक सूचना/नोटिस

सर्वसाधारण को सूचित किया जाता है कि ग्रीन बेल्ट में टेंपरेरी कब्जों की लगातार शिकायतें प्राप्त हो रही हैं। जिन पर निगम प्रशासन द्वारा कार्यवाही की जानी है। इसलिए आप सभी कब्जोधारियों को सूचित किया जाता है कि आप सभी अपने कब्जों को ग्रीन बेल्ट से 03 दिन के अन्दर-2 स्वयं हटा लें। अन्यथा आपका जो भी बुकरसान होगा, उराके हर्जे एवं खर्चे के आप स्वयं जिम्मेवार होंगे।

आदेशानुसार
संयुक्त आयुक्त (फ)
नगर निगम, फरीदाबाद
ओल्ड जोन

GPS Map Camera

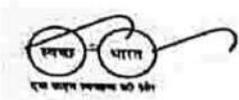
Faridabad, Haryana, India

Ak9468, Millhard Colony, Sector 5, Faridabad, Haryana
121006, India

Lat 28.376742° Long 77.313194°

27/05/2025 04:43 PM GMT +05:30





NGT MATTER

From

Joint Commissioner (F)
Municipal Corporation
Faridabad

To

District Attorney,
Municipal Corporation Faridabad

Memo No.:- MCF/JCF/2025/1731

Dated:- 27/10/25

Subject: - OA NO. 34 of Sunil Sharma Vs. State of Haryana & Ors
Reference to Memo No. MCF/DA/2025/2528 dated 15.09.2025

In compliance with the Hon'ble Court's order regarding the submission compliance report on demolition of unauthorised religious structures, necessary preparations were made by the Municipal Corporation Faridabad to implement the directive.

However, due to significant public interference and resistance at the sites, the demolition activity could not be carried out as planned. The situation posed serious challenges to maintain public order and peace in the areas. In view of the prevailing circumstances, it was deemed prudent to defer the action temporarily to prevent any law-and-order issues. The Municipal Corporation Faridabad remains committed to implement the Hon'ble Court's order in full and will proceed with the demolition once adequate security arrangements and preventive measures are in place to ensure safe and peaceful execution of the directive.

Submitted for your kind information please.

Joint Commissioner (F)
Municipal Corporation
Faridabad

Cc to: -

1. Ld. CMC, MCF for kind information please.
2. W/ ACMC-I, MCF for kind information please.



Municipal Corporation, Faridabad
 B.K. Chowk N.I.T Faridabad -121001, Haryana-India
 Tel. : 0129-2411649, 2411664, 2416549
 Fax : 0129-2416465

Dated: - 07.05.2025

विषय :- सेक्टर 11, Pocket -D में पार्कों में स्थित अवैध निर्माणों पर कार्यवाही बारे।

उपरोक्त विषय के सन्दर्भ में रिपोर्ट की जाती है कि आज दिनांक 07.05.2025 को तोड़फोड़ दस्ते व पुलिस बल कि सहायता से की गयी कार्यवाही का विवरण निम्न प्रकार से है :-

“सेक्टर 11 स्थित पार्क में बने मंदिर को स्थानांतरित करने के लिए तोड़फोड़ दस्ता पुलिस बल के साथ गया मौके पर स्थानीय लोगों का भारी विरोध के कारण कार्यवाही नहीं हो पायी।”

रिपोर्ट सूचनार्थ प्रेषित है।

संयुक्त आयुक्त (फ0)
 नगर निगम, फरीदाबाद।



फरीदाबाद नगर निगम

जी.के.पी.ओ. एन.आई.टी. फरीदाबाद-121001, हरियाणा-इंडिया
Tel: 0129-2411648, 2411884, 2415048
Fax: 0129-2418408

From

Joint Commissioner (F)
Exercising the power
of Commissioner
Municipal Corporation, Faridabad.

To

The District Magistrate
Faridabad

Memo No.

MCF/JCF/2025/ 756

Date: - 02/05/25

S'b.

Providing of Police Force and appointment of Duty Magistrate for removal of unauthorized construction/encroachment.

It is intimated that as per the report made by the field staff of Municipal Corporation, Faridabad some residents / plot holders / builders have commenced the erection of a Building /Civil work or has/have carried out violations or has /have completed the same in contravention of the provisions made under section 250/254/261/408 and other relevant sections of Haryana Municipal Corporation Act, 1994 and Haryana Building Code /Bye-laws.

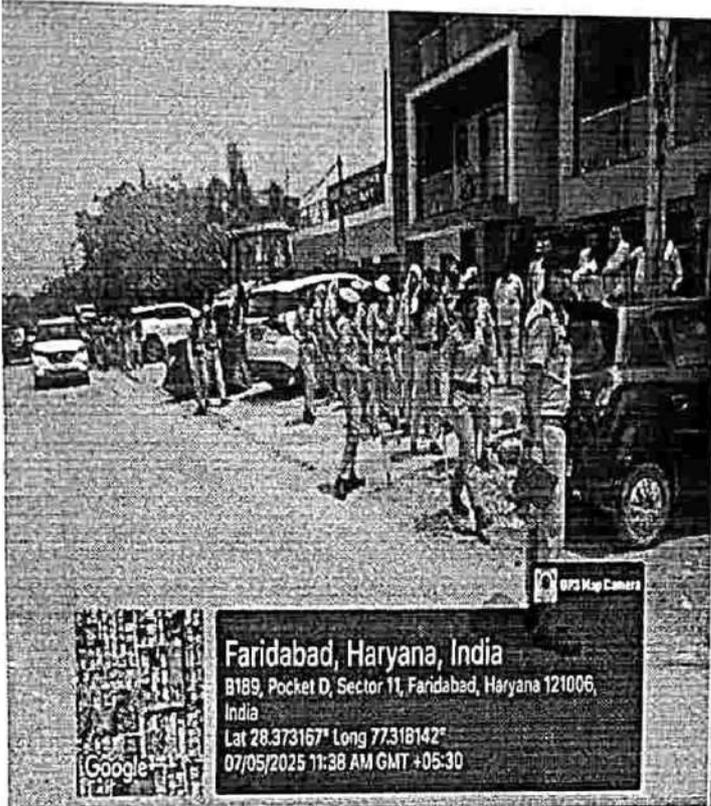
In view of the above circumstances, this Corporation has now decided to remove/demolish the said construction/structures. However, it is apprehended that during the course of said demolition, the wrong doers may cause obstructions and may misbehave and manhandle the officials of this Corporation and therefore to maintain law and order situation, police force along with lady constables and Duty Magistrate may kindly be provided.

Sr. No.	Structure/ Building	Location	Any court stay?	Date & Time of Demolition	Remarks/ Force required
1.	Removal/Sealing of unauthorized construction/ Encroachment	Sector- 11 Park, Faridabad	Hon'ble NGT Matter	07.05.2025 at 10:00 AM	200 Nos. Male Constable & 150 Nos. Female Constable

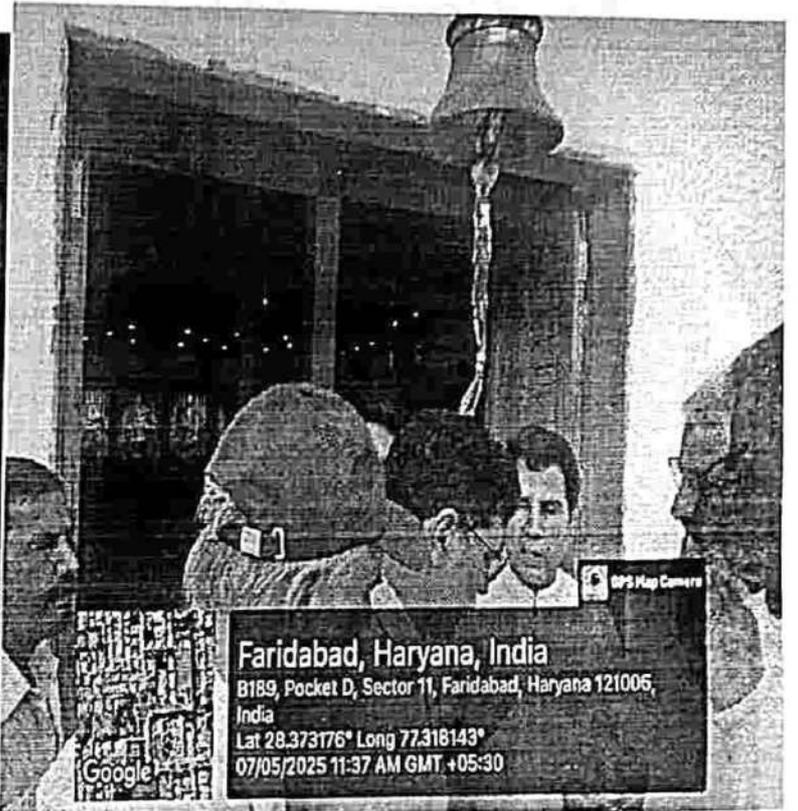
Joint Commissioner (F)
Exercising the power of
Commissioner,
Municipal Corporation, Faridabad.

A copy is forwarded to the following for information and necessary action please.

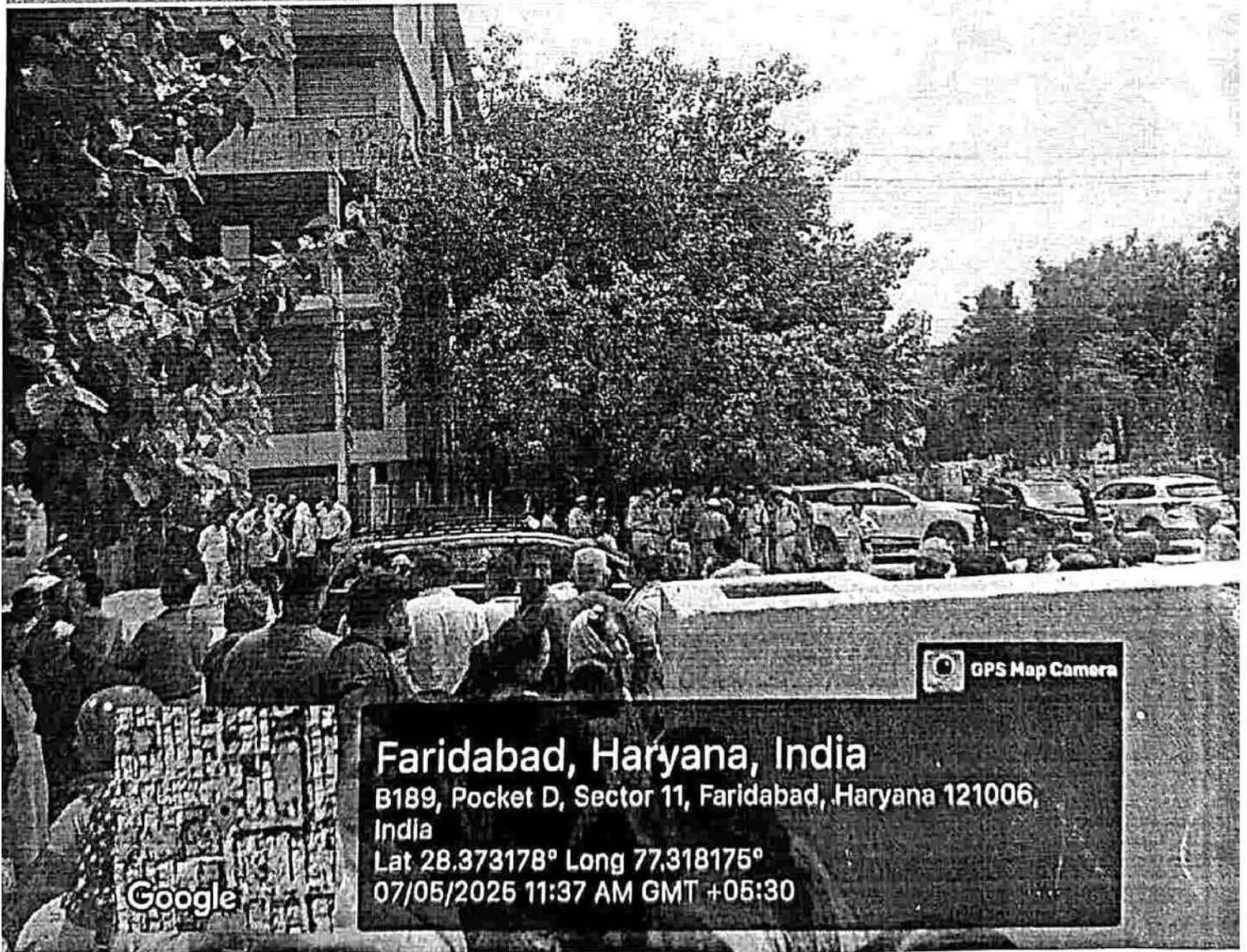
1. Commissioners of Police, Faridabad for information, please.
2. Commissioner, MCF for information, please.
3. DCP Central, Faridabad to provide the Police Force at the time of demolition.



Faridabad, Haryana, India
B189, Pocket D, Sector 11, Faridabad, Haryana 121006,
India
Lat 28.373167° Long 77.318142°
07/05/2025 11:38 AM GMT +05:30



Faridabad, Haryana, India
B189, Pocket D, Sector 11, Faridabad, Haryana 121006,
India
Lat 28.373176° Long 77.318143°
07/05/2025 11:37 AM GMT +05:30



Faridabad, Haryana, India
B189, Pocket D, Sector 11, Faridabad, Haryana 121006,
India
Lat 28.373178° Long 77.318175°
07/05/2025 11:37 AM GMT +05:30



Municipal Corporation, Faridabad
B.K. Chowk N.I.T Faridabad -121001, Haryana-India
Tel. : 0129-2411649, 2411664, 2415549
Fax : 0129-2416465

Dated: - 27.05.2025

विषय :- सेक्टर 5, Millhard Colony में पार्कों में स्थित अवैध निर्माणों पर कार्यवाही बारे।

उपरोक्त विषय के सन्दर्भ में रिपोर्ट की जाती है कि आज दिनांक 27.05.2025 को तोड़फोड़ दस्ते कि सहायता से की गयी कार्यवाही का विवरण निम्न प्रकार से है :-

“सेक्टर - 5, Millhard Colony में स्थित पार्क में बने मंदिर को स्थानांतरित करने के लिए तोड़फोड़ दस्ता गया, मौके पर स्थानीय लोगों का भारी विरोध के कारण कार्यवाही नहीं हो पायी।”

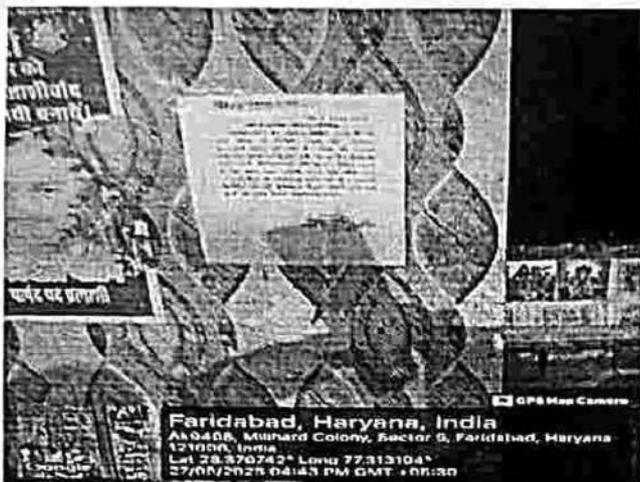
रिपोर्ट सूचनार्थ प्रेषित है।

Ort J.E.

RW
संयुक्त आयुक्त (फ0)
नगर निगम, फरीदाबाद।



Municipal Corporation, Faridabad
B.K. Chowk N.I.T Faridabad -121001, Haryana-India
Tel. : 0120-2411649, 2411004, 2415549
Fax : 0120-2418405



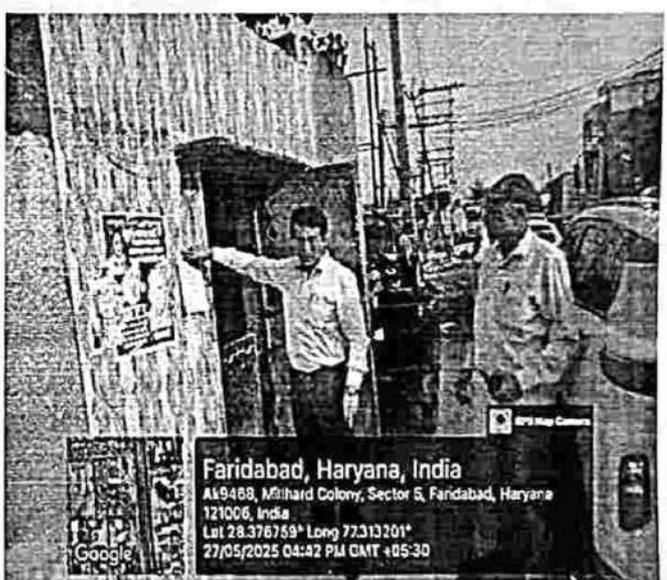
Faridabad, Haryana, India
AK9468, Millhard Colony, Sector 5, Faridabad, Haryana
121006, India
Lat 28.376742° Long 77.313104°
27/05/2025 04:43 PM GMT +05:30



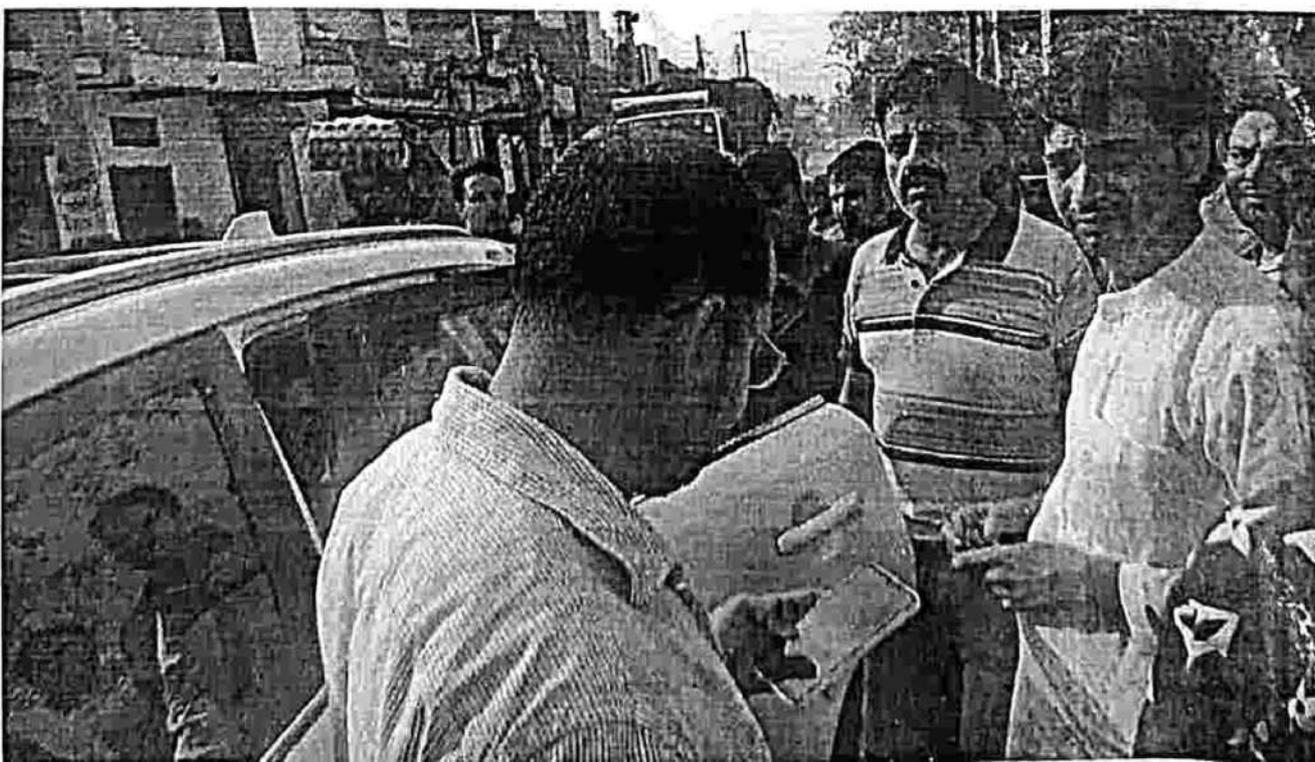
Faridabad, Haryana, India
AK9468, Millhard Colony, Sector 5, Faridabad, Haryana
121006, India
Lat 28.376769° Long 77.313201°
27/05/2025 04:42 PM GMT +05:30



Faridabad, Haryana, India
AK9468, Millhard Colony, Sector 5, Faridabad, Haryana
121006, India
Lat 28.376737° Long 77.313104°
27/05/2025 04:43 PM GMT +05:30



Faridabad, Haryana, India
AK9468, Millhard Colony, Sector 5, Faridabad, Haryana
121006, India
Lat 28.376759° Long 77.313201°
27/05/2025 04:42 PM GMT +05:30



From

Joint Commissioner (F)
 Exercising the power
 of Commissioner
 Municipal Corporation, Faridabad.

To

The District Magistrate
 Faridabad

Memo No. MCF/JCF/2025/1854
 Date :- 10 /11/2025

Sub.

Providing of Police Force and appointment of Duty Magistrate for removal of unauthorized construction/encroachment (Temple)

It is intimated that as per the report made by the field staff of Municipal Corporation, Faridabad some residents / plot holders / builders have commenced the erection of a building /civil work or has/have carried out violations or has /have completed the same in contravention of the provisions made under section 250/254/261/408 and other relevant sections of Haryana Municipal Corporation Act, 1994 and Haryana Building Code /Bye-laws.

In view of the above circumstances, this Corporation has now decided to remove/demolish the said construction/structures. However, it is apprehended that during the course of said demolition, the wrong doers may cause obstructions and may misbehave and manhandle the officials of this Corporation and therefore to maintain law and order situation, police force along with lady constables and Duty Magistrate may kindly be provided.

Sr. No.	Structure/ Building	Location	Any court stay?	Date & time of demolition	Remarks/ Force required
1.	Removal of unauthorized construction/ Encroachment(1 no. of structure in green belt) (Temple)	Near Palla power house colony old shershah suri road	Nil	11.11.2025 at 06:00 a.m.	50 Nos. Male Constable & 30 Nos. Female Constable


 Joint Commissioner (F)
 Exercising the power of
 Commissioner,
 Municipal Corporation, Faridabad.

A copy is forwarded to the following for information and necessary action please.

1. Commissioner of Police, Faridabad for information, please.
2. Commissioner, MCF for information, please.
3. XEN-Vehicle, MCF with a request to provide 2 No's JCB machine etc. on the day of demolition.
4. XEN-Div-III & V, MCF with a request to provide Electrician etc. on the day of demolition.
5. SHO, Sector 37 Police station, Faridabad for sending the requisite police.
6. DA, MCF to check whether any stay imposed on site or any court directions before demolition.
7. Tehsildar/Patwari. MCF



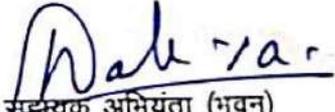
फरीदाबाद नगर निगम

डी.के.पी.ओ., एन.आई.टी. फरीदाबाद-121001, हरियाणा-इंडिया
Tel : 0129-2411049, 2411054, 2411549
Fax : 0129-2416405

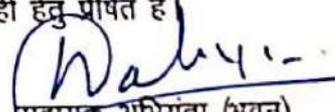
अतः आपसे अनुरोध है कि किसी भी क्षेत्र से अवैध कब्जों/निर्माण को हटाने के समय सभी विभागीय आवश्यक कार्यवाही निम्नवत करने के उपरान्त ही निम्नवत प्रोफार्मा में इस कार्यालय में आवेदन करें :-

1. कुल क्षेत्र/एरिया जिसमें से अवैध कब्जे हटाये जाने हैं : Near Palla power house colony old shershah suri road
ड्यूटी मैजिस्ट्रेट प्रदान करने की तिथि : 11.11.2025, 16:00 बजे
2. वह आबादी क्षेत्र है या नहीं यदि आबादी क्षेत्र है तो कितनी आबादी है । सघन आबादी क्षेत्र
3. क्या विवादित स्थल/सम्बन्धित स्थल का कोई कोर्ट केस न्यायलय में पैडिंग है या नहीं यदि न्यायलय में पैडिंग हैं तो किस अवस्था में केस है अथवा वर्तमान में विचाराधीन केस की स्थिति क्या है । हों/नहीं
4. अवैध निर्माण/कब्जा हटाया जाना उचित है या नहीं की सिफारिश : उचित है ।
5. क्या आप द्वारा अवैध निर्माण/कब्जा हटाया जाने बारे सभी कानूनी औपचारिकतायें पूर्ण कर ली गई है । : हों
अवैध निर्माण हटाने का कारण : अवैध निर्माण / कब्जा

यदि किसी क्षेत्र में पूर्ण कार्यवाही करने में आपके विभाग द्वारा लापरवाही बरती जाती है तो उसके लिए आपका विभाग स्वयं जिम्मेवार होगा ।


सहायक अभियंता (भवन)
नगर निगम फरीदाबाद

इसकी एक प्रति पुलिस आयुक्त, फरीदाबाद को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।


सहायक अभियंता (भवन)
नगर निगम फरीदाबाद